

BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
COURT 1

C.P. (I.B) No. 537/9/NCLT/AHM/2019

Coram: Hon'ble Mr. MADAN BALCHANDRA GOSAVI, MEMBER (JUDICIAL)  
Hon'ble Mr. VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE  
NATIONAL COMPANY LAW TRIBUNAL , AHMEDABAD BENCH ON 10.06.2020**

**Name of the Company:** OM Logistics Ltd (Operational Creditor)  
V/s  
Firefly Batteries Pvt Ltd

**Section:** Section 9 of the Insolvency and Bankruptcy Code

**ORDER**

Learned Counsel Mr. Vijay Limbachiya appeared for the Operational Creditor.

Learned Counsel Mr. Kunal P. Vaishnav appeared for the Corporate Debtor.

Learned Counsel for the Operational Creditor submits that settlement has arrived at between the parties and Operational Creditor has received the claim amount, hence he does not wish to proceed with the matter and seeks permission to withdraw IB petition. The permission for withdrawal of the IB petition is allowed.

**Accordingly, CP(IB) 537 of 2019 stands disposed of as withdrawn.**

  
(VIRENDRA KUMAR GUPTA)  
MEMBER (TECHNICAL)

  
(MADAN B GOSAVI)  
MEMBER (JUDICIAL)

Dated this the 10th day of June, 2020.